
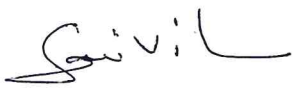



NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/74/2016
NAME OF THE PETITIONER(S) : S.R. Radhakrishnan
NAME OF THE RESPONDENT(S) : M/s Rajaram Mills Private Limited & 6 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	S. Hari	Counsel for Resp. 7	
2.	Saivikani for Hari Shankarmani	Counsel for R1 - R 6	
3.	ROHAN RASASEKARAN for Rajagopal & Rajuvelu Advocates	Counsel for Petitioner	

ORDER

Counsel representing both the parties are present. Counsel for respondent submitted that efforts are being taken for the sale of machinery. Counsel for the petitioner stated that they also want to be part of the sale transactions, if any. Counsel for respondent reported no objection to the same and suggested the petitioner also to take steps to find a suitable buyer. Both the counsel sought time to report the final outcome regarding the settlement of the dues to the secured creditor by selling the machinery. Time extended at request. Put up on 23.08.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)

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